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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

O.A.201/97

Date of decision: 12-11-1997

Between:

M. Satyanarayana Rao .. Applicant

AND

1. Union of India
through
Secretary,
Ministry of Home Affairs,
North Block,
New Delhi.
2. The Union Public Service Commission,
through
Secretary,
Dholpur House,
New Delhi.
3. The State Govt. of AP
through
Chief Secretary,
Secretariat,
Hyderabad. .. Respondents

Counsel for the applicant : Mr. K. Prabhakar Reddy

Counsel for the respondent No.1) Mr. V. Rajeswara Rao
& 2)

Counsel for the respondent No.3: Mr. Phaniraj for
Mr. P. Naveen Rao

Coram:

Hon'ble Shri H. Rajendra Prasad, Member (A)

Hon'ble Shri B.S. Jai Parameshwar, Member (J)

80

- : 2 : -

O.A. 201/97

Date: 12-11-1997

O R D E R

(Per Shri H. Rajendra Prasad, Member(A))

Heard Mr. K. Prabhakar Reddy for the applicant, Mr. V. Rajeswara Rao for R-1 and 2, and Shri Phaniraj for Mr. P. Naveen Rao for State of AP.

2. It is submitted by Mr. Prabhakar Reddy that a move has since been initiated whereby the State Govt. have addressed a letter on 4-8-95 to the UPSC proposing that a Review Select Committee be held to consider the claim of the applicant. No follow-up action has, however, been taken yet, probably because of the pendency of this O.A. In order to facilitate completion of the proposed action, as contemplated by the State Govt., the applicant desires to withdraw this case. He is permitted to do so.

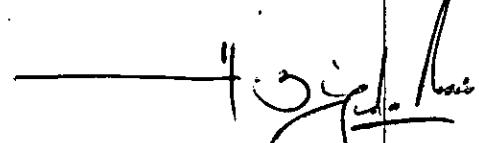
3. The OA is disposed of as withdrawn.

4. CC tomorrow.


(B.S. JAI PARAMESHWAR)

Member (J)

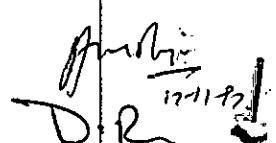
12-11-97


(H. RAJENDRA PRASAD)

Member (A)

Dated: 12th November, 1997
Dictated in Open court.

MD


DR 12-11-97

20/11/92
C.G.Jay
17/11

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE,
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

11 11 Mr. B. S. Jai Ramswar (M.J.)

DATED:-

12/11/92

ORDER/JUDGMENT.

M.A.../RA.../C... No...

in

O.A.No. 201/92

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with ^{Drawn} directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेषण/DESPATCH
20 NOV 1992
NJP
हैदराबाद याप्ती
HYDERABAD BENCH